

(2021) 10 SEBI CK 0145

In the Securities Appellate Tribunal Mumbai

Case No : Review Application No.18 Of 2021 In Appeal No.595 Of 2021

Kanwal Jit Singh

APPELLANT

Vs

Securities And Exchange Board Of India And Others

RESPONDENT

Date of Decision : 26-10-2021

Acts Referred:

Citation : (2021) 10 SEBI CK 0145

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Kanwal Jit Singh, Sumit Rai, Mihir Mody, Arnav Misra, Mayur Jaisingh, K. Ashar, Gaurav Sainani

Judgement

Tarun Agarwala, Presiding Officer

1. We have heard Mr. Kanwaljit Singh, appellant in person on the review application. We do not find any merit in the review application and the same is dismissed without any order as to costs.
2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.